

FORM II (a)

[See Rule 3 (5)]

To,

The Speaker,
Meghalaya Legislative Assembly.

Sir,

At the sitting of the House held on _____ (date) during voting on _____
(Subject-matter) I, Shri. _____ + M.L.A. (Division No. _____) member of
_____ (name of political party,), and member of _____ (name of Legislature
party) had vote / abstained from voting, contrary to the direction issued by _____ * (+
person / authority / party) without obtaining the prior permission of the said * person / authority /
party.

2. On (date) _____ the aforesaid matter was considered by _____ *
(+ person / authority / party) and the said * voting / abstention was condoned +/- was not condoned by
him + / it.

Yours faithfully,

(Signature)
Date.

Strike out inappropriate words / portions.
(Here mention the name of the person / authority / party,
as the case may be, who had issued the direction).